

(1870) 08 CAL CK 0002

Calcutta High Court

Case No: None

The Queen

APPELLANT

Vs

Narayan Naik and
Another

RESPONDENT

Date of Decision: Aug. 23, 1870

Judgement

L.S. Jackson, J.

We are of opinion that the Court of Session is competent and ought to proceed to the trial of a prisoner who is brought before it upon a charge exhibited by a Magistrate who is authorized to make a commitment, notwithstanding any irregularity or defect of form in recording the complaint. Also that, in the class of cases specified in the second question referred, the complaint or authorization of the Court concerned is a sufficient warrant for the commencement of criminal proceedings.